

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

**ITA No. 600/DEL/2024
Assessment Year: 2018-19**

J.K. Credit And Finance Ltd., 3, Patroit House, Bahadur Shah Zafar Marg, Press Area, New Delhi-110002. PAN- AAACJ 6366 P	<u>Vs</u>	DCIT, Circle-13(1), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Shri Anunav Kumar, Adv.	
Respondent by	Ms. Anupma Singla, Sr. DR	
Date of hearing	01.08.2024	
Date of pronouncement	01.08.2024	

ORDER

PER KUL BHARAT, JM:

This appeal, by the assessee, is directed against the order of the National Faceless Appeal Centre (NFAC), Delhi, dated 26.12.2023, pertaining to the assessment year 2018-19.

2. At the outset it is stated by the learned counsel for the assessee that under the instructions of the assessee he seeks to withdraw the appeal. He further contends

that grievance of the assessee has been addressed by learned CIT(Appeals) by rectifying the order.

3. Learned Departmental Representative has no objection. Therefore, in view of the statement made at bar, appeal of assessee is dismissed as withdrawn.

4. Assessee's appeal is dismissed as withdrawn.

Order pronounced in open court on 01.08.2024.

Sd/-
(AVDHESH KUMAR MISHRA)
ACCOUNTANT MEMBER

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI